

Case No.

FIR no. 0289/20

PS Kalyanpuri

06.10.2020

Due to outbreak of Coronavirus and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.5357-5377/Judl.Br.East/KKD dated 28.09.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.

This is an application for release of Mobile Phone ME 12U Campus Black Color on superdari to the applicant Ram Kumar.

Present Ld. APP for the State.

None for applicant.

As per reply filed by the IO, case property has already been released to the side of the complainant on 22.09.2020.

In view of the reply filed by the IO of the case, the application stands disposed off as dismissed.



(Rajinder Kumar)
CMM(East) KKD Courts Delhi
06.10.2020

Case No.
e-FIR no. 019026/2020
PS Pandav Nagar
State vs. Manoj Kumar @ Manoj Nehra.
U/s 379/411 IPC

06.10.2020

Due to outbreak of Coronavirus and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.5357-5377/Judl.Br.East/KKD dated 28.09.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.

This is an application for grant of bail on behalf of accused Manoj Kumar @ Manoj Nehra. .

Present: Sh. Deepak Kumar, Ld. APP for State

Sh. Saurabh Kumar Sharma, Ld. Counsel for applicant/ accused.

Arguments on bail application heard. Bail application and reply of the IO perused.

It is submitted by the Ld. Counsel for the applicant/ accused that accused is in JC since 03.09.2020. That he is innocent and has clean antecedent. That recovery is the planted one. That he is sole bread earner of his family.

The application is opposed by the Ld. APP for the State on the ground that accused may jump the bail, if released.

Keeping in view the facts and circumstances of the case and due to Covid-19 Pandemic situation, applicant/accused is admitted to bail on furnishing bail bonds of Rs. 10,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of order be given dasti. Same be also sent to Jail Superintendent.



(Rajinder Kumar)
CMM(East) KKD Courts Delhi
06.10.2020

E-FIR no. 23363/20
PS Pandav Nagar

06.10.2020

Due to outbreak of Coronavirus and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.5357-5377/Judl.Br.East/KKD dated 28.09.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.

This is an application for release of Motor Car i.e. Swift Dzire bearing no.DL 2FFT4444 to the applicant Manish Lokwani.

Present Sh. Deepak Kumar, Ld. APP for the State.

Applicant in person.

IO has not raised any objection to the release of the vehicle in question to the applicant as the same is not required for any further investigation.

Keeping in view the report of IO and law laid down by the Hon'ble High Court of Delhi in case titled as "**Manjit Singh vs. State**" **Criminal MC No.4485/2013, and Cri. M.A. No.16055/2013** wherein inter alia the law laid down by Hon'ble Supreme Court of India in case titled as **Sunderbhai Ambalal Desai and C.M.Mudaliar Vs.State of Gujrat: (2002) 10 SCC 283** has been reiterated, accordingly, IO as well as SHO of the concerned PS are directed as under:

1. to release the above mentioned vehicle to registered owner subject to preparing detailed proper panchnama of above mentioned vehicle,
2. take photographs of above mentioned vehicle from all possible angles including engine number and chasis number and file the same alongwith final report,
3. to get panchnama and photographs of above mentioned vehicle attested and countersigned by complainant/affected party as well as by registered owner and IO.

Application moved by the applicant stands disposed off accordingly.

IO/SHO is directed to do the needful.

Copy of the order be given dasti, as prayed. Same be also sent to the e-mail/Whatsapp number of the applicant.


(Rajinder Kumar)
CMM(East) KKD Courts Delhi
06.10.2020

Case No.
e-FIR no. 020609/2020
PS Pandav Nagar
State vs. Manoj Kumar @ Manoj Nehra.
U/s 379/411 IPC

06.10.2020

Due to outbreak of Coronavirus and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.5357-5377/Judl.Br.East/KKD dated 28.09.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.

This is an application for grant of bail on behalf of accused Manoj Kumar @ Manoj Nehra. .

Present: Sh. Deepak Kumar, Ld. APP for State
Sh. Saurabh Kumar Sharma, Ld. Counsel for applicant/ accused.
Arguments on bail application heard. Bail application and reply of the IO perused.

It is submitted by the Ld. Counsel for the applicant/ accused that accused is in JC since 03.09.2020. That he is innocent and has clean antecedent. That recovery is the planted one. That he is sole bread earner of his family.

The application is opposed by the Ld. APP for the State on the ground that accused may jump the bail, if released.

Keeping in view the facts and circumstances of the case and due to Covid-19 Pandemic situation, applicant/accused is admitted to bail on furnishing bail bonds of Rs. 10,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of order be given dasti. Same be also sent to Jail Superintendent.



(Rajinder Kumar)
CMM(East) KKD Courts Delhi
06.10.2020